

12.00 hrs.

### CONVICTION AND RELEASE OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following telegram dated 30th July 1980 from the District Magistrate, Moradabad:

"Shri Ghulam Mohd. Khan, M.P., who was arrested on 25-7-1980 u/s 188 IPC has been convicted u/s 188 IPC for five days S.I. by 4th Additional Munsif Magistrate, Moradabad, on 29-7-1980. He has been released from jail on 29-7-1980 afternoon."

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अध्यक्ष महोदय: श्री बागड़ी ।

श्री मनोराम बागड़ी (हिसार): अध्यक्ष महोदय, मैंने एक काम रोज़ प्रस्ताव अभी दिया है जो कि आज के टाइमस आफ इंडिया में छपी खबर कि 3 लड़कियाँ, किशोरी, रुरोजिनी नगर से सोमवार से ग़म है, के बारे में है ।

अध्यक्ष महोदय: मनोराम जी, ऐसा है मैंने आपका एडजर्नमेंट मोशन तो एक्सेप्ट नहीं किया है, लेकिन नियम 377 में उसे तब शामिल करूंगा जब मुझे पता लग जाये कि फ़ैक्ट्स क्या हैं। यह बड़ी सीरियस बात है, इसी लिये मैं फ़ैक्ट्स का पता कर रहा हूँ ।

SHRI JYOTIRMOY BOSU (Diamond Harbour): In Malappuram in Kerala at about 12 O'Clock some Muslim League youth demonstration clashed with the police, resulting in the death of three people. A Calling Attention has been given on this. We would like to have a statement on this.

MR. SPEAKER: I will look into it.

12.01 hrs.

### PAPERS LAID ON THE TABLE

INDIAN MEDICINE CENTRAL COUNCIL (ELECTION) AMENDMENT RULES, 1980

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table a copy of the Indian Medicine Central Council (Election) Amendment Rules, 1980 (Hindi and English version) published in Notification No. S.O. 495(E) in Gazette of India dated the 4th July, 1980, under sub-section (2) of section 35 of the Indian Medicine Central Council Act, 1970. [Placed in Library. See No. LT-1183/80.]

ANNUAL REPORT OF WORKING OF SECTION 15-A OF PROTECTION OF CIVIL RIGHTS ACT, 1955 FOR PERIOD ENDED 31.12.78.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBAIAH). On behalf of Shri Yogendra Makwana, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of section 15-A of the Protection of Civil Rights Act, 1955, for the year ending 31st December, 1978, under sub-section (4) of section 15-A of the said Act. [Placed in Library. See No. LT-1184/80.]

NOTIFICATIONS re AGREEMENT WITH CZECHOSLOVAKIA ON COOPERATION IN SHIPPING, EXEMPTION OF PARTS OF PHOTOGRAPHIC CAMERAS FROM CUSTOM DUTY, EXEMPTION OF TAX OF LABELS FROM DUTIES OF CUSTOMS IN PART OR WHOLE.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

- (1) A copy of Notification No. G.S.R. 286(E) (Hindi and English versions) published in Gazette of India dated the

5th June, 1980 containing Agreement between the Government of the Czechoslovak Socialist Republic and the Government of the Republic of India on Cooperation in Shipping and providing for the avoidance of double taxation in respect of taxes on income derived from the freight earnings of Czechoslovak Vessels on the basis of reciprocity, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Sur-Tax Act, 1964. [Placed in Library. See No. LT-1185/80.]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:

- (i) G.S.R. 443(E) published in Gazette of India dated the 23rd July, 1980 together with an explanatory memorandum regarding exemption of parts of photographic cameras from basic customs duty in excess of 40 per cent *ad valorem*.
- (ii) G.S.R. 444(E) and 445(E) published in Gazette of India dated the 23rd July, 1980 together with an explanatory memorandum regarding exemption to tags or labels (whether made of paper, cloth or plastic) or printed polythene bags, when imported into India for fixing on articles for export or for packaging of such articles, from the whole of basic, auxiliary and additional duties of customs leviable thereon. [Placed in Library. See No. LT-1186/80.]

#### MESSAGE FROM RAJYA SABHA

**SECRETARY:** Sir, I have to report the following message received from

the Secretary-General of Rajya Sabha:

"In accordance with the provision of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 24th July, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha regard to the said Bill."

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

##### PRESS REPORTS ABOUT CHINA DIS-PUTING INDIA'S STAND ON McMOHAN LINE

**SHRI C. T. DHANDAPANI** (Pol-lachi): Sir, I want to make a submission or seek a clarification before you take up the Calling Attention. Though my name is not there, I want to make a submission on this Calling Attention. This has been admitted on the basis of a report in the press of a statement by Mr. Wang Bing-Na, Chairman of the Chinese Foreign Relations Committee, who has made some suggestions about the Mac Mohan Line. At the same time, the Vice-Premier of China has given out a different idea in another authoritative interview on the same border question. These two statements contradict each other. This is a matter that concerns the relationship between the two countries. Is it right for us to discuss this matter.

**MR. SPEAKER:** I think the Minister will clarify this.

**SHRI C. T. DHANDAPANI:** A similar question was raised in this vary